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PART-V

GOVERNMENT OF MEGHALAYA

MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

The 25th February, 2026.

No.LB.44/LA/2026/2. – The Indian Institute of Public Health Shillong Bill, 2026 introduced in the Meghalaya Legislative Assembly on the 25th February, 2026 together with the Statement of Objects and Reasons is published under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

INDIAN INSTITUTE OF PUBLIC HEALTH SHILLONG, BILL, 2026

A

BILL

to establish and incorporate a public health sciences university in the State, which would function on self-sustainable basis, with emphasis on providing high quality research and education in the diverse areas of public health sciences for the promotion of better health in the State, Northeast Region and Nation; including the disciplines of Public Health, Medicine, Allied Health, Nutrition, Behavioural Sciences and the support disciplines of Biotechnology, Information Technology, Health Management, Health Economics and all other disciplines of societal relevance; revitalizing traditional health systems, knowledge and practice: training academicians, researchers and practitioners, especially cadres for rural and other marginal sections of society; using research, evaluation and evidence to inform, create awareness and influence policies and schemes for the betterment of the health of the people; sponsored by the Indian Institute of Public Health Shillong Society constituted by State Government in the Health Department. The Governing Body of the Society has representation from both Government of Meghalaya and the Public Health Foundation of India (PHFI) among others. The Indian Institute of Public Health (IIPH) Shillong was established by the PHFI in collaboration with the Government of Meghalaya.

Be it enacted by the legislature of the State of Meghalaya in the Seventy-seventh year of the Republic of India as follows:-

CHAPTER I**Preliminary****Short title and Commencement.**

1. (1) This Act may be called the Indian Institute of Public Health Shillong Act, 2026.
- (2) It shall be deemed to have come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Definition.

2. In this Act and in all statutes made hereunder, unless the context otherwise requires:-
 - (a) "Academic Council" means the principal academic body of the University and shall, subject to the provisions of the Act, the Statutes and Regulations coordinate and exercise general supervision over the academic policies of the University;
 - (b) "Academic year" means the Academic year which the Board of Governors may determine;
 - (c) "Act" means the "Indian Institute of Public Health Shillong Act, 2026".
 - (d) "Adjunct Professor", "Adjunct Associate Professor", "Adjunct Assistant Professor" are typically part-time or temporary faculty members hired on a contractual basis;
 - (e) "Annual Report" means the Annual Report of the University as explained in Section 43 of the Act;
 - (f) "Board of Governors" means the Board of Governors of the University as explained in Section 20 of the Act;
 - (g) "Board of Management" means the Board of Management of the University as explained in Section 21 of the Act;
 - (h) "Chancellor" means the Chancellor of the University as explained in Section 13 of the Act;
 - (i) "Chief Finance Officer" means Chief Finance Officer of the University as explained in Section 17 of the Act;
 - (j) "Constituent College" means a college or an institution established and or maintained by the University;
 - (k) "DCI" means the Dental Council of India established under Section 3 of the Dentists Act, 1948;
 - (l) "Development Fund" means the Development Fund of the University as explained in Section 34 of the Act;
 - (m) "Employee" means employee appointed, by the University, and includes teachers and other staff of the institution or of a constituent college;
 - (n) "Endowment Fund" means Endowment Fund of the University as defined in Section 32 of the Act;

- (o) "Faculty" means Teacher as defined under Section 2 (mm) and Adjunct Professors as defined under Section 2 (d) and such other persons as may be appointed for imparting education, practical training, guide research or render guidance in any form to the students for pursuing a course of study of the University;
- (p) "Finance Committee" means Finance Committee of the University constituted under Section 23 of the Act;
- (q) "General Fund" means General Fund of the University constituted in accordance with Section 33 of the Act;
- (r) "INC" means the Indian Nursing Council established under Section 3 of the Indian Nursing Council Act, 1947;
- (s) "IIPH Shillong" means the Indian Institute of Public Health, Shillong;
- (t) "NMC Act" means the National Medical Commission Act, 2019;
- (u) "Off-campus Centre" means a center of the university established by it outside the main campus within the State operated and maintained as its constituent unit, having the university's complement of facilities, faculty and staff;
- (v) "Official Gazette" means the Gazette of the State of Meghalaya;
- (w) "Pharmacy Council of India" means the Pharmacy Council of India established under Section 3 of the Pharmacy Act, 1948;
- (x) "Prescribed" means prescribed by the rules, statutes, and regulations made under this Act;
- (y) "Principal" in relation to a constituent college, means the Head of the constituent college and includes, where there is no Principal, the Vice-Principal or any other person for the time being appointed to act as Principal;
- (z) "Professor of Practice" means distinguished experts with remarkable contributions in their professions engaged by the University to bring real-world experience and expertise into academic settings;
- (aa) "Provident Fund" means the Provident Fund of the University established under Section 38 of the Act;
- (bb) "Regional Centre" means a centre established or maintained by the University within the State of Meghalaya for the purpose of coordinating and supervising the work of students or study centres, for rendering any assistance including training, conducting contact classes, and administering examinations required by the students or by the study centres, and for performing such other functions as may be conferred on such centres by the Board of Management;
- (cc) "Registrar" means Registrar of the University;
- (dd) "Regulations" means Regulations of the University as explained in Section 29 of the Act;

- (ee) "SMC" means State Medical Council established under Section 30 of the NMC Act;
- (ff) "Society" means a society registered under the Meghalaya Societies Registration Act, 1983;
- (gg) "Sponsoring Body" means the Indian Institute of Public Health Shillong Society;
- (hh) "State" means the State of Meghalaya;
- (ii) "State Government" means Government of Meghalaya in the Department of Education;
- (jj) "Statutes" means the Statutes of the University made under this Act;
- (kk) "Student" means a student of the University, and includes any person who has enrolled himself for pursuing any course of study of the University;
- (ll) "Study Centre" means a centre established, maintained or recognized within the State of Meghalaya by the University for the purpose of advising, counselling or for rendering any other assistance including training, conducting contact classes and administering examinations required by the students;
- (mm) "Teacher" means a Professor, Associate Professor, Assistant Professor or such other person as may be appointed in conformity with the academic norms prescribed by the UGC for imparting instruction or conducting research in the University;
- (nn) "UGC" means the University Grants Commission established under Section 4 of the University Grants Commission Act, 1956 (3) of 1956;
- (oo) "University" means the Indian Institute of Public Health, Shillong;
- (pp) "Vice-Chancellor" means the Executive Head of the University appointed under Section 14 of the Act; and
- (qq) "Visitor" means the Visitor of the University as explained in Section 12 of the Act.

CHAPTER II

The University and its Objects

Proposal for the establishment of the University.

3. (1) The Sponsoring Body shall have the right to establish the University subject to and in accordance with the provisions of this Act;
- (2) An application containing the proposal to establish a university shall be made to the State Government by the sponsor.

Establishment and incorporation of the University.

4. There shall be a University in the name of "Indian Institute of Public Health Shillong", in short "IIPH Shillong".

- (1) After the establishment of the Endowment Fund, the Government may, by notification, in the Official Gazette, accord sanction for establishment of the University in the State by the name "Indian Institute of Public Health Shillong".
- (2) The University shall be a body corporate, shall have perpetual succession and a common seal with power, subject to the provisions of this Act, to acquire and to hold property as per law, to contract and shall sue and be sued by the said name;
- (3) The headquarters of the University shall be at Shillong, Meghalaya. The University may have Campuses or Regional Centres, Study Centres anywhere in Meghalaya subject to and in accordance with the provisions of this Act;
- (4) The Visitor, the Chancellor, the Vice-Chancellor, the Governing Body, the Board of Management, the Academic Council, the Finance Committee and all other persons who may hereafter become such officers or members so long as they continue to hold such office or membership, are hereby constituted and declared to be a body corporate by the name of the IIPH Shillong.

Constituent colleges.

5. The University may have constituent colleges, regional centers, off-campus centers and study centers within the State.

Objects of the University.

6. The objects for which the University is established shall be as follows:-
 - (1) to establish a campus in the State of Meghalaya, and to have study centres, campuses and examination centres, within the State of Meghalaya;
 - (2) to institute graduate degrees, postgraduate degrees, research degrees, diplomas, certificates, and other academic distinctions on the basis of examinations or any other methods of evaluation;
 - (3) to become the leading institution for delivering academic excellence in the field of Public Health and related research;
 - (4) to provide learning, teaching, capacity, capability instruction, training and research through class room and field oriented campuses in specialized fields covering a wide spectrum of domains and specializations such as biostatistics, epidemiology, data sciences, health services administration, health policy, public health, health management, health education, medicine, medical social work, occupational health, occupational medicine, industrial health, behavioral science, animal, plants and environmental health, community health, health insurance, health economics, traditional medicine etc and develop curricula, syllabi and all related facilities for the conduct of the same, and for recognition and approval from national and international accreditation boards and agencies for the purposes of employment and further education;
 - (5) to provide instruction, teaching, training and research to academicians, researchers and practitioners, especially cadres for

- rural and other marginal sections of society and research and revitalizing traditional health systems, knowledge and practice;
- (6) to provide for teaching, training and research and preparation for licensure for Community Health Providers to such persons connected with modern scientific medical profession who qualify such criteria as may be specified by the regulations and as outlined in the NMC Act, 2019;
 - (7) to prepare through education, training and collaborative research, a team of professionals with a multidisciplinary background, specializing in public health, community medicine, epidemiology, biostatisticians, public health nurses, medical microbiologist, environmental health officers, public health inspectors, public health engineers, public health lawyers, sociologist, community development workers, and other experts in the field of public health;
 - (8) to establish itself as a research intensive University in alignment to para 10.3 of National Education Policy 2020;
 - (9) to collaborate with other colleges or universities, research institutions, industry associations, professional associations or any other organization in India or abroad to conceptualize design, develop and conduct specific educational and research programmes, training programmes and exchange programmes for students, faculty members and others as prescribed;
 - (10) to disseminate knowledge through seminars, conferences, executive education programmes, community development programmes, publications and training programmes;
 - (11) to build a strong infrastructure and a high quality faculty for training professionals in public health and related disciplines in order to equip the State of Meghalaya and the North Eastern Region (NER) with a large and qualified workforce for health and related activities;
 - (12) to establish academic departments, centers, faculties and institutions of excellence to train professionals of high competence and commitment;
 - (13) to evolve, devise, undertake, implement, promote, support and/or, coordinate strategies, plans and partnerships in association with various individuals, institutions, associations, international and national bodies and countries, non-governmental organizations, Government of India and State Governments, corporate bodies, bilateral and multilateral agencies, focusing on but not limited to, public health education in general, addressing capacity building in public health, driving public health oriented research and consultancy initiatives for shaping public health policies, creating higher standards of public health, and offering customized programmes to approach and address the public health needs of the country in general and the State of Meghalaya and North Eastern Region in particular;

- (14) to provide consultancy, advisory support and assist government, through teams of experts, in preparing and implementing public health policies and programmes at the State and national level;
- (15) to collaborate with educational and healthcare institutions, government and voluntary organizations to offer various academic programmes as prescribed;
- (16) to build the State's One Health ecosystem for addressing human, animal, plant and environment health;
- (17) to support Meghalaya's and the North East Region's pandemic preparedness capabilities;
- (18) to support the State Government in social and behavior change communication strategies;
- (19) to promote public health measures including nutrition, yoga, healthy lifestyle, alcohol and drug prevention, tobacco control, accident prevention, and particularly, hygiene, sanitation and cleanliness in the society, to contribute positively to the health of the society and an increase in life expectancy and the quality of life;
- (20) to create partnerships by inviting industry and other stakeholders in the University campus and other university places for mutual benefits;
- (21) to ensure that the standard of degrees, diplomas, certificates and other academic distinctions are not lower than those laid down by NMC, UGC, PCI, DCI, INC and or other relevant statutory technical and related professional bodies;
- (22) to advocate the need and contribution of higher education as a valuable means to individual and societal development;
- (23) to assist students and graduates in planning, preparing and being placed in their careers;
- (24) to develop innovative concepts and programmes in higher education;
- (25) to develop educational programmes that are flexible and responsive to changes in society;
- (26) to contribute to the development of a knowledge based society; and
- (27) to do all things necessary or expedient to promote the above objectives as shall be prescribed.

Powers and functions of the University.

7. Subject to the provisions of this Act, the University shall have the following powers and functions, namely:-
 - (1) to establish and maintain such Colleges, Regional Centres and Study Centres within the State as may be determined by the University from time to time in the manner laid down by the Statutes;
 - (2) to make provisions to enable the University, Regional Centres, and Study Centres, to undertake specialization of studies and to

- organize common laboratories, libraries and other equipment for research work, and to develop patterns of teaching in undergraduate, post-graduate and super specialties so as to meet a very high standard of education, particularly in the fields of professional courses;
- (3) to confer degrees, diplomas, certificates or other academic distinctions;
 - (4) to institute and award fellowships, scholarships, prizes and medals and to confer honorary degrees or other distinction under conditions prescribed;
 - (5) to make provisions for extra-curricular activities for students and employees;
 - (6) to institute Professorships including Chair Professorships and other teaching posts required by the University and to appoint persons to such Professorships or other teaching posts, or to recognize persons as Professors, Associate Professors or Assistant Professors of the University, or as holders of other teaching posts of the University for the purpose of imparting instruction and for conducting research in the University;
 - (7) to make appointments of the faculty, officers and employees of the University, Regional Centres and Study Centres;
 - (8) to create posts, as and when required, of officers and employees of the University besides those provided under this Act;
 - (9) to create Service Rules and Conditions and to regulate and enforce discipline amongst the employees of the University and to take such disciplinary measures as may be deemed necessary;
 - (10) to provide, subject to the provisions of this Act, the constitution, powers and duties of the Academic Council, the Finance Committee, and other bodies as may be constituted by the statutes;
 - (11) to provide the powers and duties of officers of the University as prescribed in the statutes;
 - (12) to provide, subject to the provisions of this Act, the terms and conditions of service, including the rules regarding conduct and discipline and the emoluments for all categories of employees of the University with prior approval of the Board of Governors;
 - (13) to launch any academic and research programmes and courses, discipline of education which deemed suitable for meeting the objective in Section 6;
 - (14) to provide instruction, teaching, training and research in various branches and specialized fields of public health, medicine, dentistry, nursing, allied health, community health, behavioral sciences and the support disciplines of biotechnology, information technology, biostatistics and data sciences, health management, health economics and their related areas; revitalizing traditional health

- systems, knowledge and practice; training academicians, researchers and practitioners, especially cadres for rural and other marginal sections of society;
- (15) to establish, maintain and manage Institutes of Research, including field centers and testing laboratories within the State of Meghalaya and to administer and manage the Institutes and such other centers for research, education and instructions as are necessary for the furtherance of the objects of the University;
 - (16) to establish and maintain such Regional Centres, Study Centres, Campus, Off-campus Centers within the State of Meghalaya as may be determined by the University from time to time in the manner laid down by the Statutes;
 - (17) to hold examinations and to grant and confer degrees titles, diplomas, certificates and other academic distinctions on persons who shall have pursued and passed and approved course of study in Constituent Colleges and Study Centres of the University, subject to such conditions as the University may determine and to withdraw any such degrees, titles, diplomas, certificates and other academic distinctions with good and sufficient cause;
 - (18) to hold and manage endowment and other properties and funds of the University and to raise loans required for the purposes of the University;
 - (19) to fix fees and to demand and receive such fees and other charges as may be prescribed;
 - (20) to receive donations and gifts of any kind and to acquire, hold, manage, maintain, lease, mortgage and dispose of any movable or immovable property, for the purpose of the University or a constituent college, or a Regional Centre or an Off-campus center or a Study Centre in Meghalaya;
 - (21) to create and manage the halls and places of residence for students, officers, faculties, teachers and employees of the University;
 - (22) to supervise and control the residential facilities, and to regulate the discipline among the students and to make arrangements for promoting their health;
 - (23) to create academic, administrative and support staff and other necessary posts;
 - (24) to introduce interdisciplinary or multidisciplinary or integrated courses in selected subjects;
 - (25) to regulate and enforce discipline amongst the employees of the University and to take such disciplinary measures as may be deemed necessary;
 - (26) to institute professorships, associate professorships, assistant professorships, lectureships, and any other teaching, academic or

- research posts as may deemed necessary by the University, and to appoint duly qualified persons as professors, associate professors, assistant professors, lecturers, tutors or otherwise as teachers and researchers of the University;
- (27) to organize and conduct refresher courses, orientation courses, workshops, seminars and other programmes for executives, teachers, developers of courseware, evaluators and other academic staff;
 - (28) to organize and conduct refresher courses, orientation courses, workshops, seminars and other programmes for teachers, developers, evaluators and other academic staff;
 - (29) to determine standards of admission to the University with the approval of Academic Council;
 - (30) to make special provision for students belonging to the State of Meghalaya and the Northeast Region for admission in any course of the University or in a constituent college, Regional Centre, Off-Campus center or Study Center;
 - (31) to conduct courses for Bachelor Degree, Master's Degree, Doctor of Philosophy, Doctor of Public Health, and such other Degrees, Diplomas, Certificates etc; and to award honorary degrees to persons of eminence;
 - (32) to provide for the preparation of instructional materials, including films, audio or video, CD, DVD and other technologies and or software;
 - (33) to get into collaborations and agreements of articulation and progression with reputed universities and institutions in India and abroad;
 - (34) to raise, collect subscribe and borrow through the Sponsoring Body with the approval of the Board of Governors for the purpose of the University;
 - (35) to notify, amend and repeal the Statutes and Regulations with prior approval of the Board of Governors and concurrence of State Government;
 - (36) to provide for printing, reproduction and publication of research and other works and to organize exhibitions;
 - (37) to regulate the expenditure and to manage the funds of the University;
 - (38) to establish and maintain within the premises of the University or elsewhere, such class rooms, study halls, etc., as the University may consider necessary, and to adequately furnish the same;
 - (39) to receive grants, subscriptions, donations and gifts for the purpose of the University and consistent with the objects for which the University is established, to enter into agreements with the Central Government, State Government, the University Grants Commission,

or other authorities for the purposes of receiving any such grants and donations and to accept grants of money, securities or property of any kind on such terms and conditions as may be deemed expedient;

(40) to receive and manage grant-in-aid or other financial assistance from the State Government or the Central Government;

(41) to purchase, take on lease or accept as gift or otherwise any land or building or works which may be necessary or convenient for the purpose of the University and on such terms and conditions as it may think fit and proper and to construct or alter and maintain any such buildings or works;

(42) to do all such acts as the University may consider necessary, conducive or instrumental to the attainment and enlargement of the aforesaid objects or any one of them and to carry out all such other activities as may be necessary or feasible in furtherance of the objects of the University.

University is open to all classes, caste, creed, religion, language and gender.

8. The University shall be open to all persons irrespective to class, caste, creed, religion, language or gender;

Provided that nothing in this section shall be deemed to prevent the University from making special provisions for admission in the University of students residing in the state.

Teaching of the University.

9. (1) All recognized teaching in connection with any degree, diploma, certificate, award, distinction of the University shall be conducted by the teachers of the University under the general supervision of the Board of Management and the Academic Council;

(2) The authorities responsible for such teaching shall be such as may be provided in the Statutes.

Maintenance of minimum standards.

10. The University shall conform to the norms and guidelines as laid down from time to time by the skill and education regulatory bodies such as the UGC, NMC, DCI, INC and PCI.

CHAPTER III

Officers of the University

Officers of the University.

11. The following shall be the officers of the University, namely:-

- (1) The Visitor;
- (2) The Chancellor;
- (3) The Vice-Chancellor;
- (4) Deans of faculties;
- (5) The Registrar;
- (6) The Chief Financial Officer; and

- (7) Such other officers that may be prescribed by the Statutes to be the officers of the University.
- The Visitor and his powers.**
- 12.** (1) The Governor of Meghalaya shall be the Visitor of the University;
- (2) The Visitor shall preside the convocation of the University for conferring degrees, diplomas, charters, designations and certificates;
- (3) The Visitor shall have the following powers, namely:-
- (a) to call for any paper or information relating to the affairs of the University;
- (b) on the basis of the information received by the Visitor, if he is satisfied that any order, proceeding or decision taken by any authority of the University is not in conformity with the Act, Statutes, Regulations or Rules, he may issue such directions as he may deem fit in the interest of the University and the directions so issued shall be complied with by all concerned;
- (c) on non-compliance of the provisions of the Act and other mandated statutory provisions, the Visitor shall have the power to remove the Chancellor and Vice-Chancellor.
- The Chancellor and his powers.**
- 13.** (1) The Chancellor of the University shall be appointed by the Sponsoring Body of the University with approval of the State Government;
- (2) The Chancellor so appointed shall hold office for a period of 5 (five) years;
- (3) The Chancellor, in the absence of the Visitor, shall preside the convocation of the University for conferring Degrees, Diplomas, Charters, Designations or Certificates;
- (4) The Chancellor shall have the following powers, namely: -
- (a) to call for any information or record;
- (b) to appoint and to remove the Vice-Chancellor with approval of the State Government;
- (c) the Chancellor is empowered to remove the Vice-Chancellor after due enquiry. It will be open to the Chancellor to suspend the Vice-Chancellor during enquiry depending upon the seriousness of the charges, as he may deem fit;
- (d) in the event of disagreement or conflict, the Chancellor shall have the power to overrule decisions made by any other officer of the University, provided that such decisions are deemed to be in breach of contractual obligations, fail to comply with applicable laws or regulations, or are, in the opinion of the Chancellor, detrimental to the interests of the University; and
- (e) such other powers as may be conferred on him by this Act, Rules, Statutes or Regulations made there under.

The Vice-Chancellor and his powers.

14. The Vice-Chancellor shall be appointed by the Chancellor on recommendation by the Search-*cum*-Selection Committee duly notified by the State Government on terms and conditions as approved by the Board of Governors. The Vice Chancellor so appointed shall hold office for a period of 4 (four) years.

Save as otherwise provided in the Act, the Vice-Chancellor shall exercise the following powers and perform the following duties:-

- (1) It shall be the duty and the responsibility of the Vice-Chancellor to see that the academic standards in the Post-Graduate Departments of the University as well as Undergraduate Studies in the affiliated colleges are maintained and improved in accordance with the provisions of the Act, the Rules, the Statutes, and the Regulations.
- (2) In order to carry out the duty and the responsibility prescribed in Paragraph (1), the Vice-Chancellor shall have the right to inspect or visit any academic department of the University and other institutions maintained or managed by, or affiliated to the University and submit a report to the Academic Council or Board of Governors.
- (3) The Vice-Chancellor shall have the power to suggest to the Board of Governors changes in the structure of administration of the University including abolition, re-designation and/or creation of new posts of officers and employees of the University.
- (4) It shall be the responsibility of the Vice-Chancellor to look after the efficient maintenance and management of all properties, endowments and equipment of the University, annual physical stock verification of equipment of different academic departments, and effective utilisation of the available space of the University; and he shall issue such instructions for the purpose, from time to time, as he may deem necessary.
- (5) Subject to the budget provisions made for the specific purpose, the Vice Chancellor shall have the power to incur expenditure in accordance with the procedure as may be laid down by the Board of Governors from time to time.
- (6) The Vice-Chancellor shall have the power to re-appropriate funds with respect to different items constituting the recurring budget up to a limit of ₹ 5,00,000 (Rupees Five Lakhs only) under each head of account provided that such re-appropriation will not involve any liability in future years. Every such re-appropriation shall as soon as possible be reported to the Board of Governors.
- (7) The Vice-Chancellor shall have the power to employ technicians and workmen, for the duration to the extent of the requirement, paid from contingencies involving emoluments as decided by the Board of Governors.
- (8) The Vice-Chancellor shall have the power to send members of the staff for training or for a course of instruction subject to such terms

and conditions as may be laid down by the Board of Governors from time to time.

- (9) The Vice-Chancellor shall have the power to sanction temporary allocation of any building for any purpose other than that for which it was constructed.
- (10) The Vice-Chancellor shall have the power of a Head of Department for purposes of the rules of the Government in so far as they are applicable or may be made applicable to the conduct of the business of the University.
- (11) If for any reason the Registrar is temporarily absent for a period not exceeding one month, the Vice-Chancellor may take over or assign to any member of staff of the University, any of the functions of the Registrar as he deems fit. Provided that if at any time the temporary absence of the Registrar exceeds one month, the Board of Management may, if it thinks fit, authorize the Vice-Chancellor to take over or assign the function of the Registrar as aforesaid, for a period exceeding one month.
- (12) The Vice-Chancellor may, during his absence from headquarters, authorize a senior Dean or the senior most Professor present, to sanction advances for travelling allowance, contingencies and medical treatment of the staff and sign and countersign bills on his behalf and authorize him for assuming such powers of Vice-Chancellor as may be specifically delegated in writing.
- (13) The Vice-Chancellor may, at his discretion, constitute such committees as he may consider appropriate.
- (14) The Vice-Chancellor may, with the approval of the Board of Governors, delegate any of his powers, responsibilities and authorities vested in him by the Act and Statutes to one or more members of academic or administrative staff of the University.

Deans of faculties.

15. (1) Deans of faculties shall be appointed by the Board of Management in such manner and shall exercise such powers and perform such duties as may be prescribed by the Statutes or as decided by the Board of Governors.
- (2) The Dean may be removed by the Board of Governors after due enquiry. It shall be open to the Board of Governors to suspend the Dean during enquiry depending upon the seriousness of the charges.

The Registrar and his powers.

16. The appointment of the Registrar shall be made by the Board of Governors on recommendation by a Selection Committee duly notified by the Sponsor.

Save as otherwise provided in the Act, the Registrar shall exercise the following powers and perform the following duties:-

- (1) The Registrar shall be under the direct control of the Vice-Chancellor and the Board of Governors.

- (2) Subject to the provisions of the Act, the Registrar shall be the Secretary to the Board of Governors, the Board of Management, the Academic Council, the Finance Committee and such other authorities or committees of the University as may be specifically prescribed by the Statutes or the Regulations. He shall also be the Member-Secretary of any committee constituted by the Board of Management except as otherwise specifically provided. He shall keep the minutes of the meeting.
- (3) The Registrar shall be the custodian of records and common seal of the University and nobody shall use the seal of the University without prior permission from him. As custodian of the records of the University, the Registrar shall have the power to refuse general access to such records by any person, other than the Vice-Chancellor and the Pro Vice-Chancellors except on written authorisation from the Vice-Chancellor.
- (4) The Registrar shall conduct the official correspondence on behalf of the University and the Board of Governors and such other bodies or committees as may be directed by the Vice-Chancellor except as otherwise provided by the Statutes or the Regulations.
- (5) The Registrar shall be responsible for the maintenance of University buildings and allocation of available space for accommodation with the concurrence of the Vice-Chancellor.
- (6) The Registrar shall be in-charge of maintenance of service records of the Employees, Officers, and Teachers of all the departments of the University. He may, if necessary, delegate his powers in this respect to any Officer under his administrative control with the concurrence of the Vice-Chancellor.
- (7) The Registrar shall take necessary steps in respect of appointment of the Officers, Employees and all categories of teachers of the University and conduct all correspondence pertaining thereto on behalf of the University. He shall also deal with promotion of all categories of employees of the University in accordance with the provisions prescribed in the Statutes and the Regulations for the purpose and present all such cases to the appropriate authority with the concurrence of the Vice-Chancellor.
- (8) The Registrar shall be responsible for the purchase of all articles including stationery goods, laboratory apparatus and equipment, and other machineries as may be required by the University.
- (9) The Registrar shall, under the direction of the Vice-Chancellor and the Board of Governors, take necessary steps for the execution of plans for development and improvement of higher education as may be recommended by the Sponsor or UGC from time to time.
- (10) The Registrar shall sign papers in connection with all legal proceedings for or against the University.

- The Chief Finance Officer.** 17. The appointment of the Chief Finance Officer shall be made by the Board of Governors on recommendation by a Selection Committee duly notified by the Sponsor.
- The Chief Finance Officer shall work under the direct supervision of the Vice-Chancellor and Registrar and shall:-
- (1) assist the Vice Chancellor in all matters pertaining to finance, including audit and accounts, and in the preparation of the Budgets and Estimates;
 - (2) advise the Vice-Chancellor with respect to the economical and efficient use of the University funds and resources of the University and the best utilisation of its assets;
 - (3) exercise supervision over general accounting and internal audit of the University; and
 - (4) be responsible for the day to day maintenance of accounts and internal audit.
- Other Officers.** 18. The manner of appointment, terms and conditions of service and powers and duties of the other officers of the University shall be such as may be prescribed by the Statutes.

CHAPTER IV

Authorities of the University

- Authorities of the University.** 19. The following shall be the Authorities of the University, namely:-
- (1) The Board of Governors;
 - (2) The Board of Management;
 - (3) The Academic Council;
 - (4) The Finance Committee; and
 - (5) Such other authorities that may be declared by the Statutes to be the authorities of the University.
- The Board of Governors and its powers.** 20. (1) The Board of Governors shall consist of the following, namely:-
- (a) The Chancellor;
 - (b) The Vice-Chancellor;
 - (c) Principal Secretary/Commissioner & Secretary/Secretary, Health & Family Welfare Department, Government of Meghalaya;
 - (d) Principal Secretary/Commissioner & Secretary/Secretary, Education Department, Government of Meghalaya;
 - (e) Principal Secretary/Commissioner & Secretary/Secretary, Finance Department, Government of Meghalaya;
 - (f) Principal Secretary/Commissioner & Secretary/Secretary, P.I.P. & S.D. Department, Government of Meghalaya;

- (g) Registrar;
- (h) One person to be nominated by the Visitor;
- (i) Three persons of eminence in the field of public health, education, public administration, & social work nominated by Sponsoring Body;
- (2) The Chancellor shall be the Chairman of the Board of Governors;
- (3) The Registrar shall be an *ex-officio* Secretary of the Board of Governors;
- (4) The Board of Governors shall be the supreme authority and principal governing body of the University and shall have the following powers, namely:-
 - (a) to appoint the Statutory Auditors of the University;
 - (b) to lay down policies to be pursued by the University;
 - (c) to review decisions of the other authorities of the University if they are not in conformity with the provisions of this Act, or the Statutes or Regulations;
 - (d) to approve the budget and annual report of the University;
 - (e) to make new or additional Statutes and Regulations or amend or repeal the earlier Statutes and Regulations;
 - (f) to take decision about voluntary winding up of the University as provided under Section 52 of the Act;
 - (g) to approve proposals for submission to the State Government; and
 - (h) take such decisions and steps as are found desirable for effectively carrying out the objects of the University;
- (5) The Board of Governors shall meet at least once in a calendar year at such time and place as the Chancellor thinks fit.

The Board of Management.

- 21.** (1) The Board of Management shall consist of the following, namely: -
- (a) The Vice-Chancellor;
 - (b) The Registrar;
 - (c) The Chief Finance Officer;
 - (d) Two (2) persons, nominated by the Sponsoring Body;
 - (e) A Dean of faculty/Senior Faculty as nominated by the Chancellor; and
 - (f) Two (2) representatives to be nominated by the State Government.
- (2) The Vice-Chancellor shall be the Chairperson of the Board of Management and the Registrar shall be the Secretary of the Board of Management;
- (3) The powers and functions of the Board of Management shall be such as may be prescribed by the Statutes.

- The Academic Council.** **22.** (1) The Academic Council shall consist of the following, namely:-
- (a) The Vice-Chancellor who shall be the Chairman;
 - (b) The Registrar who shall be the Secretary;
 - (c) The Deans/Heads of Faculties; and
 - (d) Such other members as may be prescribed in the Statutes.
- (2) The Academic Council shall be the principal academic body of the University and shall, subject to the provisions of this Act, the Statutes and the Regulations, co-ordinate and exercise general supervision over the academic policies of the University.
- The Finance Committee.** **23.** (1) The Finance Committee shall consist of the following, namely: -
- (a) The Vice-Chancellor shall be the Chairman;
 - (b) The Registrar shall be the Secretary;
 - (c) The Chief Finance Officer;
 - (d) One representative of the Sponsoring Body;
 - (e) One faculty member nominated by the Chancellor; and
 - (f) Such other members as may be prescribed in the Statutes.
- (2) The Finance Committee shall be the principal financial body of the University to take care of financial matters and shall, subject to the provisions of this Act, Statutes and Regulations, co-ordinate and exercise general supervision over the financial matters of the University;
- (3) The Finance Committee may meet as often as necessary, but not less than twice in a calendar year, at such place and time as the Vice Chancellor may decide;
- (4) The annual budgets, annual accounts and all major financial proposals shall be considered by the Finance Committee before they are submitted to the Board of Governors for their consideration and approval;
- (5) The powers and functions of the Finance Committee shall be such as may be prescribed in the Statutes or as delegated to it by the Board of Governors.
- Other Authorities.** **24.** The constitution, powers and functions of the other authorities of University shall be such as may be prescribed in the Statute.
- Proceeding not invalidated on account of vacancy.** **25.** No Act or proceeding of any authority of the University shall be invalid merely by reason of the existence of any vacancy or defect in the constitution of the authority.

CHAPTER V**Statutes and Regulations**

- Statutes.**
- 26.** Subject to the provisions of this Act and rules, the Statutes may provide for all or any matter relating to the University and the staff, as given below:-
- (1) The constitution, powers and functions of the authorities and other bodies of the University as specified in the Act and such other authorities as may be constituted from time to time;
 - (2) The terms and conditions of appointment of the Vice-Chancellor, the Registrar and the Chief Finance Officer and their powers and functions;
 - (3) The mode of recruitment and the conditions of service of the other officers, teachers and employees of the University;
 - (4) The procedure for resolving disputes between the University and its officers, faculty members, employees and students;
 - (5) Creation of new authorities of the University;
 - (6) Creation, abolition or restructuring of departments and faculties;
 - (7) The modalities for determination or revision of the framework of qualifications, prescriptions for learning pathways, curriculum, training, skill development, recognition of prior learning, credit transfer, learning support, assessment and certification frameworks, internship, apprenticeship and on the job training policies and such other academic matters;
 - (8) Number of seats in different courses of studies and the procedure of admission of students to such courses;
 - (9) The fee chargeable from students for various courses of studies:
Provided that the University shall not make any Statute relating to the charging of capitation fee from the students;
 - (10) Procedure for creation and abolition of posts;
 - (11) All other matters which by this Act are required to be provided for the Rules.
- Statutes Approval.**
- 27.** The Statutes approved by the Board of Governors shall be submitted to the State Government for its approval, which will within three months from the date of receipt of the Statutes give its approval with or without modifications.
- Power to amend the Statutes.**
- 28.** The Board of Governors may make new or additional Statutes or amend or repeal the Statutes as required with the concurrence of the State Government.
- Regulations.**
- 29.** Subject to the provisions of this Act, the regulations may provide for all or any of the following matters, namely:-

- (1) Admission of students to the University and their enrolment and continuance as such;
- (2) The courses of study to be laid down for all Degrees, Diplomas, Certificates, Charters and other academic distinctions of the University;
- (3) The award of Degrees, Diplomas, Charters, Certificates and other academic distinctions of the University; the procedure for conferment of honorary degrees;
- (4) Accounting Policy and financial procedure;
- (5) Institution of and conditions for the award of fellowships, freships, scholarships, studentships, medals and prizes;
- (6) The conduct of assessment/examinations and the conditions and mode of appointment and duties of examining bodies, examiners, invigilators, tabulators and moderators;
- (7) The fee to be charged for admission to the Examinations, Degrees, Diplomas, Certificates, Charters and other academic distinctions of the University;
- (8) Revision of fees;
- (9) Alteration of number of seats in different courses and programs;
- (10) The conditions of residence of the students at the University; and
- (11) Maintenance of discipline among the students of the University.

Regulations-how made.

- 30.** The regulations shall be made by the Board of Governors, and the regulations so made shall be submitted to the State Government for its approval, which may, within two months from the date of receipt of rules, give its approval with or without modification.

Amendment of Regulations.

- 31.** The Board of Governors may make new or additional regulations or amend or repeal the regulations as required, with the concurrence of the State Government.

CHAPTER VI**Finance, Accounts and Audits****Endowment Fund.**

- 32.** (1) The University shall establish an endowment fund of at least ` 5,00,00,000/- (Rupees five crores only).
- (2) The Endowment Fund in the form of an account payee cheque issued by a Scheduled Bank in favour of the Director of Higher and Technical Education, Meghalaya shall be deposited by the concerned University with the Director of Higher and Technical Education, Meghalaya.
- (3) The University may transfer any amount from the general fund or the development fund to the endowment fund. Except for the dissolution of the University, in no other circumstances money or

funds can be transferred from the endowment fund for other purposes.

- (4) Not exceeding 75% of the interest accruing from the Endowment Fund in the fixed deposit shall be used for the purpose of development work of the University, not less than 20% of such interest shall be reinvested in the Endowment Fund and 5% thereof shall be utilized by State Government for its administrative expenditure.
- (5) The amount of Endowment Fund shall be kept invested, until the dissolution of the University.

General Fund.

33. (1) The University shall establish a General Fund to which the following amount shall be credited, namely:-
 - (a) All fees which may be charged by the University;
 - (b) All sums or payments received from any other source;
 - (c) All contributions made by the Sponsoring Body;
 - (d) All contributions, donations and grants made in this behalf by any other person or organisation, which are not prohibited by any law for the time being in force.
- (2) The funds credited to the general fund shall be applied to meet the following payments, namely: -
 - (a) The repayment of debts including interest charges thereto incurred by the University for the purposes of this Act, the Statutes and the regulations made there under;
 - (b) The upkeep of the assets of the University;
 - (c) The payment of the cost of audit of the fund created under Section 34;
 - (d) Meeting the expenses of any suit or proceedings to which University is a party;
 - (e) The payment of salaries and allowances of the officers and employees of the University, members of the teaching and research staff, and payment of any Provident Fund contributions, gratuity and other benefits to any such officers and employees, members of the teaching and research staff;
 - (f) The payment of travelling and other allowances of the members of the Board of Governors, the Board of Management, Academic Council, and other authorities so declared under the Statutes of the University and of the members of any Committee or Board appointed by any of the authorities of the University in pursuance of any provision of this Act or the Statutes or the regulations made thereunder;
 - (g) The payment of fellowships, freeships, scholarships, assistantships and other awards to students, research associates or trainees eligible for such awards under the Statutes or regulations of the University under the provisions of this Act;

- (h) The payment of any expenses incurred by the University in carrying out the provisions of this Act, and the Statutes or the regulations made thereunder;
- (i) The payment of cost of capital, not exceeding the prevailing bank rate of interest, incurred by the Sponsoring Body for setting up the University and the investments made thereof;
- (j) The payment of charges and expenditure relating to the consultancy work undertaken by the University in pursuance of the provisions of this Act, and the Statutes, and the regulations made thereunder;
- (k) The payment of any other expenses including consultancy fees or management fees payable to any organisation charged with the responsibility of providing services to University or managing the University on behalf of the Sponsoring Body, as approved by the Board of Management:

Provided that no expenditure shall be incurred by the University in excess of the limits for total recurring expenditure and total non-recurring expenditure for the year as may be fixed by the Board of Management without the previous approval of the Board of Management:

Provided further that the General fund shall be applied for the objectives specified under sub-section (2) with the prior approval of the Board of Management of the University;

Development Fund.

- 34.** (1) The University shall also establish a development fund to which the following funds shall be credited, namely:
- (a) Development fees which may be charged from students;
 - (b) All sums received from any other source for the purposes of the development of the University;
 - (c) All contributions made by the Sponsoring Body;
 - (d) All contributions or donations made in this behalf by any other person or organisation which are not prohibited by any law for the time being in force; and
 - (e) All incomes received from the endowment fund.
- (2) The funds credited to the development fund from time to time shall be utilized for the development of the University.

Maintenance of Fund.

- 35.** The funds established under above sections shall be subjected to general supervision and control of the Board of Governors, and shall be regulated and maintained in such manner as may be prescribed.

CHAPTER VII**Miscellaneous**

- Conditions of Service of Employees.** 36. (1) Every employee shall be appointed under a written contract, which shall be kept in the University and a copy of which shall be furnished to the employee concerned. The terms and conditions of service of employees of the University shall be governed by Statutes and Regulations of the University.
- (2) Disciplinary action against the employee shall be governed by procedure prescribed in the Statutes.
- Right to Appeal.** 37. Every employee or student of the University notwithstanding anything contained in this Act, shall have a right to appeal within such time as may be prescribed, to the Board of Management against the decision of any officer or authority of University or of the Principal of any college, and thereupon the Board of Management may confirm, modify or change the decision appealed against.
- Provident fund and Pension.** 38. The University shall constitute for the benefit of its employees such provident or pension fund and provide such insurance scheme as it may deem fit in such manner and subject to such conditions as may be prescribed.
- Disputes as to the appointment of University Authorities and Bodies.** 39. If any question arises as to whether any person had been duly elected or appointed as, or is entitled to be a member of any authority or other body of the University, the matter shall be referred to the Chancellor whose decision thereon shall be final and binding.
- Constitution of Committee.** 40. Any authority of the University mentioned in Section 19, subject to the provisions of this Act, will be empowered to constitute a committee of such authority, consisting of such members as such authority may deem fit, and having such powers as the authority may deem fit.
- Filling of casual vacancies.** 41. Any casual vacancy among the members, other than the *ex-officio* members, of any Authority or body of the University shall be filled in the same manner in which the member whose vacancy to be filled up, was chosen, and the person filling the vacancy shall be a member of such authority or body for the residue of the term for which the person whose place he fills would have been a member.
- Protection of action taken in good faith.** 42. No proceeding under the Statutes or Regulations shall lie against any officer or other employee of the University or anything, which is done in good faith or intended to be done in pursuance of the provisions of this Act.
- Annual Report.** 43. (1) The annual report of the University shall be prepared under the direction of the Board of Management and shall be submitted to the Board of Governors for its approval;
- (2) The Board of Governors shall consider the annual report in its meeting and may approve the same with or without modification;

- (3) A copy of the annual report duly approved by the Board of Governors shall be sent to Visitor and the State Government on or before December 31 following close of the financial year on March 31 each year.
- Mode of Proof of University Record.** 44. A copy of any receipt, application, notice, order, proceeding or resolution of any authority or committee of the University or other documents in possession of the University or any entry in any register duly maintained by the University, if certified by the Registrar, shall be received as prima facie evidence of such receipt, application, notice, order, proceeding, resolution or document or the existence of entry in the register and shall be admitted as evidence of the matters and transaction therein recorded where the original thereof would, if produced, have been admissible in evidence.
- Dissolution of University.** 45. (1) If the sponsor proposes dissolution of the University in accordance with the law governing its constitution or incorporation, it shall give at least 12 (twelve) months notice in writing to the State Government;
- (2) On identification of mismanagement, maladministration, indiscipline, failure in the accomplishment of the objects of University and economic hardships in the management systems of University, the State Government would issue directions to the management system of University. If the directions are not followed within such time as may be prescribed, the right to take decision for winding up of the University would vest in the State Government;
- (3) The manner of winding up of the University would be such as may be prescribed by the State Government on this behalf. Provided that no such action will be initiated without affording a reasonable opportunity to show cause to the sponsor;
- (4) On receipt of the notice referred to in sub-section (1), the State Government shall make such arrangement for administration of the University from the proposed date of dissolution of the University by the sponsor and until the last batch of students in regular courses of studies of the University complete their courses of studies in such manner as may be prescribed by the Statutes.
- Expenditure of the University during Dissolution.** 46. (1) The expenditure for administration of the taking over period of its management shall be met out of the endowment fund, the general fund or the development fund;
- (2) If the funds referred to in sub-section (1) are not sufficient to meet the expenditures of the University during the taking over period of its management, such expenditure may be met by disposing of the properties or assets of the University, by the State Government.
- Powers of the State Government.** 47. In addition to the powers conferred upon it by the Act, the Rules, Statutes, and Regulations, the State Government shall have the following powers:-

- (1) The State Government may, at its discretion, appoint representatives to any committee or body of the University as it deems necessary.
- (2) The State Government shall have the right to conduct independent financial and academic audits of the University at its discretion.
- (3) The State Government may issue directives to the University on matters of public interest and national importance. The University shall comply with such directives to the extent permitted by law:

Provided that the State Government in the Health Department shall also have overall powers as provided in this Section.

Rules.

- 48.** The State Government may make rules for carrying out the purposes of this Act.

Laying of Rules and Statutes.

- 49.** Every Statute or Rule made under this Act shall be sent to State Government so as to be laid in the Legislative Assembly.

Removal of Difficulties.

- 50.** (1) If any difficulty arises in giving effect to the provisions of this Act, the Government of Meghalaya may, by a notification or order, make such provisions, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient, for removing the difficulty:

Provided that no notification or order under subsection (1) shall be made after the expiration of a period of two years from the commencement of this Act.

- (2) Every order made under sub-section (1) shall be laid before the State legislature.

Transitional provision.

- 51.** Notwithstanding anything contained in any other provisions of this Act, the Statutes or Rules:-

- (1) The members of the first Board of Governors shall hold office for a term not exceeding 3 (three) years;
- (2) The first Board of Management, the first Finance Committee, and the first Academic Council shall be constituted by the Chancellor for a term not exceeding 3 (three) years;
- (3) The first Vice-Chancellor, the first Registrar and the first Chief Financial Officer shall be appointed by the Chancellor and they shall hold office for a term not exceeding 3 (three) years as the Chancellor may determine.

Provided that the appointment of Vice-Chancellor under subsection (3) above shall have the concurrence of State Government.

University to be subject to standards of UGC, NMC, DCI, PCI, MCI, INC, etc.

- 52.** Notwithstanding anything contained in this Act, the establishment, maintenance of standards and any other matter concerning the

University including Constituent Colleges, Branches or Units or Centres or Campuses anywhere in Meghalaya, India shall be subjected to the University Grants Commission Act and its Regulations, Medical Council of India and the State Medical Council established under Section 30 of the National Medical Commission Act, 2019, Dental Council of India established under Section 3 of the Dentists Act, 1948, Pharmacy Council of India established under Section 3 of the Pharmacy Act, 1948, Indian Nursing Council established under Section 3 of the Indian Nursing Council Act, 1947 and directions as may be issued and by any other Statutory Bodies and by the State Government from time to time.

STATEMENTS, OBJECTS AND REASONS

The Indian Institute of Public Health (IIPH) Shillong Society, proposes to establish and incorporate a public health sciences university in the State, with emphasis on providing high quality research and education in the diverse areas of public health sciences for the promotion of better health in the State, Northeast Region and Nation; including the disciplines of Public Health, Medicine, Allied Health, Nutrition, Behavioural Sciences and the support disciplines of Biotechnology, Information Technology, Health Management, Health Economics and all other disciplines of societal relevance; revitalizing traditional health systems, knowledge and practice: training academicians, researchers and practitioners, especially cadres for rural and other marginal sections of society; using research, evaluation and evidence to inform, create awareness and influence policies and schemes for the betterment of the health of the people; sponsored by the Indian Institute of Public Health Shillong Society. The Indian Institute of Public Health (IIPH) Shillong was established by the Public Health Foundation of India (PHFI) in collaboration with the Government of Meghalaya.

LAHKMEN RYMBUI,
Minister
In-charge Education,
Government of Meghalaya.

MALTHUS S. SANGMA,
Secretary,
Meghalaya Legislative Assembly,
Government of Meghalaya.

FINANCIAL MEMORANDUM

There shall be no financial implications from the consolidated fund of the State while implementing the Act after its legislation.

MEMORANDUM OF DELEGATED LEGISLATION

The university has been delegated to make statues and regulations under chapter V from section 26 to 31 of the Act.